(c) and (d) Air India's market share of international passengers was 11.62% during April-June 2011. It marginally declined to 11.04% during April-June, 2012, but, later went up to 12.7% during July-September, 2012.

Sale of adulterated milk in NCR

- *72. SHRI MOHAMMED ADEEB: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:
- (a) whether it is a fact that more than 60 per cent of milk being sold in the National Capital is adulterated or sub-standard;
 - (b) if so, the details thereof;
 - (c) the action taken or being taken in the matter; and
- (d) the persons and officers against whom cases have been initiated or being proceeded against in this matter?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) As per information made available by the Government of National Capital Territory (NCT) of Delhi, out of the 199 samples of milk collected from 1/4/2011 to 31/10/2012, 31 samples of milk were found to be violating the provisions of the Food Safety and Standards Act, and the Regulations made thereunder.

(c) and (d) In all the 31 cases, prosecutions have been launched and cases filed in the court.

Process of fixing and re-fixing of toll rates

†*73. SHRI RASHEED MASOOD: Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) the details of the modalities and guidelines for fixing and refixing the toll rates on National and State Highways;
- (b) whether no objection certificate was obtained from competent authorities for constructing private toll bridge between Noida-New Delhi;
- (c) if so, the details thereof and the details of fixing and refixing the toll rates; and

[†]Original notice of the question was received in Hindi.

(d) the details of toll rates on the National Highway-58 (Delhi-Mussoorie)?

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS (SHRI C.P. JOSHI): (a) Government has notified the National Highways Fee (Determination of Rates & Collection) Rules, 2008 on 5.12.2008, as amended from time to time, for the projects taken up on or after 05.12.2008. For the stretches completed before 5th December, 2008 the fee collection is as per the National Highways (collection of Fees by any person for the use of Section of National Highways/Permanent Bridge/Temporary Bridge on National Highways) Rules, 1997; the National Highways (Fees for the use of National Highways Section and Permanent Bridge - Public Funded Project) Rules, 1997; and the National Highways Rules, 1957 for those completed after the date of notification of these Rules. The abovementioned Rules have been notified under Section 7 of the National Highways Act, 1956. The user fee on a stretch of National Highway is collected as per the individual Notifications published in the Official Gazette by the Central Government. In cases where a particular stretch of National Highway is entrusted to a State Government/UT, they comply with the Notifications issued by the Central Government.

- (b) and (c) Toll bridge between Noida and New Delhi is not with Ministry of Road Transport & Highways.
- (d) Presently, there is only one operational fee plaza at Km 76.00, near Vill Sivaya in the District of Meerut on NH 58. Present applicable fee rates at that fee plaza is given in Statement.

Statement

Present rates of user fee for Meerut - Muzaffarnagar project from Km 52.250 to km 131.00 of the National Highway number 58 in the State of Uttar Pradesh are as under:

Category of Vehicles	Fee for single journey.	Discounted fee for local personal traffic	Discounted fee for local commercial traffic
Car/Jeep/Van	70	15	35
LCV	125	<u>20</u>	60
Truck/Bus	255	5-5-	125
MAV (> 2 axles)/ EMV/HCM	410	-	205